

[Sh. Chinasamy Srinivasan]

In Dindigul, which comprises Athur and its neighbouring taluks, lakhs of weavers are engaged in the production of handloom goods. The previous Government at the Centre had introduced a policy to export a large quantity of raw cotton and this policy still continues. Now, several lakhs of weavers belonging to weaker sections in the whole of Tamil Nadu and perhaps in the whole country are finding it extremely difficult to produce handloom goods worth several crores of rupees without the availability of basic raw material, namely, cotton. The handloom goods are exported to foreign countries which earn a substantial amount of foreign exchange. To avoid further unemployment in the handloom sector, and possible agitations and hunger strikes in the country, I would request the Government kindly to look into this matter immediately and take urgent steps and withdraw the orders of forcible condition of export of raw cotton to foreign countries.

(viii) **Need to a meliorate the lot of Adivasis in Kalvaroyan hills in Cuddalore, Tamil Nadu**

SHRI P.P. KALIAPERUMAL (Cuddalore): Kalvaroyan hills situated in the Cuddalore constituency of Tamil Nadu consist of vast forest areas having sandal wood trees and Chebulic Myrobalan trees. These hills are inhabited by illiterate and impoverished adivasis. The adivasis lead subhuman lives with scant nutrition, sanitation, shelter and hospital attention. They are economically indigent and educationally illiterate. Their right to life is shrivelled. The Government should innovate remedial strategies to uplift adivasis of Kalvaroyan hills.

Illegal felling and smuggling of Sandalwood trees which are in abundance in the above hills is going on in large scale by anti-social elements. The Government should take stern and severe measures to check-make the illegal felling and smuggling of sandalwood trees. In order to uplift the adivasis from their subhuman conditions, the Government should start industries either in

the hill area or in the nearby area with the locally available sandalwood and Chebulic Myrobalan trees.

13.53 hrs

PLACES OF WORSHIP (SPECIAL PROVISION BILL)

[English]

SHRI RAM NAIK (Bombay, North): Sir, I have given a notice to raise a point of order about the Bill which is to be considered now. I gave a notice that I wish to raise a point of order.

MR. DEPUTY SPEAKER: Even before the Bills have been introduced!

SHRI RAM NAIK: Sir, the bill has already been introduced. I wish to oppose the consideration of Places of Worship (Special Provision) Bill, and my basic objection is that this Bill is incomplete.

For every Bill a Statement of Objects and Reasons should be there and the exact changes that are to be made should also be indicated. They are there, but there is another thing also, which is required to be given. And, that is, if any particular Section is to be amended then in the annexure that particular Section, or that particular act, which is sought to be amended, should be printed. If you see this Bill, it does not give the details of the Section which is sought to be amended. Section 8 of the Representation of Peoples' Act, 1951 is sought to be amended. In this Bill that particular section has not been given. We cannot apply our mind to this Bill unless that section is given here. That is why I am opposing it.

I would request you to refer to Kaul and Shakder Page 486. It is about the annexure and I would read the relevant paragraph: "Where certain Sections of the parent Act are sought to be amended, the text there of is generally appended to every amending

Bill in the form of an annexure. In the case the number of sections involved is large, on the request made by the Minister in charge of the Bill, the sections may not be reproduced as an annexure but copies of the original Act are supplied by the Ministry concerned for circulation to the Members. This is not applicable here because only one Section is being amended. "But where original Acts themselves are bulky, copies of the Acts are not circulated to Members but a few copies of the Acts received from the Ministry concerned are placed in the Parliament Library for reference by Members. A Para in this regard is issued in the Bulletin Part-II." That is also not applicable.

"Before 1950-this is important-the text of Sections of an Act sought to be amended by an amending Bill was not printed along with the Bill." That was the position before 1950.

"On 14th August, 1950, When the Bill further to amend the Essential Supplies Act came up for consideration before the House, a point was raised that along with an amending Bill, the relevant Sections of the original Act which are not sought to be amended should also be printed for the purpose of facilitating the working of the Members." This was the point which was raised. On this, the Speaker had directed - I am reading now the direction - that in future, whenever amending Bills are presented to amend the original Acts, a Schedule of the relevant Sections from the original Acts should be given with the Bill. Such an Annexure is however not added to a secret Bill."

So, Sir, when this particular Act is sought to be amended, that is the People's Representation Act, that particular Section has not been given here. If that particular Section is not given and with a specific ruling, this Bill cannot be considered. The Government, while introducing the Bill has earlier said that they have taken a lot of care. They wanted to draw up a Bill very precisely, very accurately and that is why, they took some time. You would remember, what they have said. Even the permission of the House - the normal

practice of seven days' notice - and under Rule 19B, every Member is required to get two days' notice, was suspended. There was a lot of controversy in this House and we surrendered our rights and the Speaker also ruled that under Rule 19B, he has given the permission, so the discussion can continue.

When so much thought has been given, the simple requirement which is there, that Annexure has not been given here. So, Sir, unless, the Annexure is given, this Bill cannot be considered here. That is my point of order for which I have also given you the official quotations from Kaul and Shakhder. I wish that you will consider my objection and see that the Bill is not discussed today.

Let them give the Annexure and then the Bill can be discussed further.

MR. DEPUTY SPEAKER: There is no Rule requiring the Government to amend the relevant provisions of an Act which are sought to be amended. However, this is generally done in compliance with the observations made by the Chair when the Essential Supplies Bill came up for consideration on 14.8.1950. There is no point of order as no Rule is violated.

SHRI RAM NAIK: Sir, in future, it should be done that is what the direction is.

MR. DEPUTY SPEAKER: Copies of the Annexure are being received from the Ministry of Home Affairs and these will be made available to Members in the House. In the meantime, the Bill can be proceeded with.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move:

"That the Bill to prohibit conversion of any place of worship and to provide for the maintenance of the religious character of any place of worship as it existed on the 15th day of August, 1947 and for matters connected therewith or incidental thereto, be taken into consideration